

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1825 of 1994

New Delhi, dated the 9th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri S.K. Bhatt,
S/o Shri Neelkant Bhat,
Shop No.28, Gurudwara Road,
Kotla Mubharakpur,
New Delhi. **APPLICANT**

(By Advocate: Mrs. Rani Chhabra)

VERSUS

1. Union of India through the
Secretary, Telecom.
Dept. of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Divl. Engineer, Telecom.,
Microwave Projects,
Srinagar,
Jammu & Kashmir.
3. The Asstt. Engineer,
Telegraphs,
Microwave Projects,
Srinagar,
Jammu & Kashmir.
4. The Divl. Engineer, Telecom.,
Microwave Maintenance,
Srinagar,
Jammu & Kashmir. **RESPONDENTS**

(By Advocate; Shri M.M. Sudan)

JUDGMENT (Oral)

We have heard Mrs. Rani Chhabra for
the applicant and Shri M.M. Sudan for the
respondents.

2. Admittedly the applicant was engaged
as a casual labourer on daily wages basis in
the respondents Dept. of Telecom. in May, 82
and was working in Kupwara region of Kashmir

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till January, 1990 from where he had to flee during peak militant activity (December, 1989-May, 1990. It is thus clear that the applicant had to leave work for reasons not of his own doing.

3. Under the circumstance, both counsel agree that the O.A. may be disposed of with a direction to the respondents that subject to the availability of work they will consider reengaging the applicant as a casual labourer in preference to outsiders and those with overall lesser length of service, and after the applicant is reengaged consider any prayer made by him for grant of temporary status in the light of the length of his past service, in accordance with rules, but while doing so also keep the circumstances in which he had to leave his place of work (Kupwara) sympathetically in view.

4. This O.A. is disposed of accordingly.
No costs.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

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